GOVERNMENT OF INDIA TRIBAL AFFAIRS LOK SABHA

UNSTARRED QUESTION NO:4171
ANSWERED ON:22.03.2013
DISCRIMINATION AGAINST TRIBAL ST STUDENTS
Chavan Shri Harischandra Deoram

Will the Minister of TRIBAL AFFAIRS be pleased to state:

- (a) whether the Government has taken note of discrimination against tribals/Scheduled Tribes students in schools and other educational institutions which adversely affects their education;
- (b) if so, the details of the complaints reported in this regard during each of the last three years and the current year, State/UT-wise along with the action taken/being taken by the Government thereon; and
- (c) the stringent measures taken by the Government along with direction issued to the States/UTs to curb discrimination against tribal/ST students;

Answer

MINISTER OF STATE IN THE MINISTRY OF TRIBAL AFFAIRS (SMT. RANEE NARAH)

(a) to (c): No such instance has come to the notice of this Ministry. However, the Scheduled Castes and the Scheduled Tribes (Prevention of Atrocities) Act, 1989, which was brought into force for checking crimes against people of these communities, takes strong view against such issues. There are provisions of Courts, Investigating Officers and Nodal Officers to specifically take appropriate actions in such cases. Punishment provided for under this Act for such offences are more stringent than punishments for corresponding offences prescribed under the Indian Penal Code (IPC) and other laws.